GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

LOK SABHA

UNSTARRED QUESTION NO.: 708

(To be answered on the 4th December 2025)

RATIONALISATION OF GST RATE

708. SHRI ANIL FIROJIYA

SMT MAHIMA KUMARI MEWAR

SHRI CHANDAN CHAUHAN

SHRI JASWANTSINH SUMANBHAI BHABHOR

SHRI DILESHWAR KAMAIT

SHRI RAJESH NARANBHAI CHUDASAMA

SHRI MANOJ TIWARI

SHRI PARBHUBHAI NAGARBHAI VASAVA

SHRI VISHWESHWAR HEGDE KAGERI

SHRI PRADEEP KUMAR SINGH

SHRI HASMUKHBHAI SOMABHAI PATEL

SHRI AMAR SHARADRAO KALE

SHRI YOGENDER CHANDOLIA

SHRI MITESH PATEL BAKABHAI

SMT D K ARUNA

SHRI LUMBARAM CHOUDHARY

SHRI BIDYUT BARAN MAHATO

SHRI GANESH SINGH

SHRI SURESH KUMAR KASHYAP

DR. SANJAY JAISWAL

SHRI SHANKAR LALWANI

SHRI KHAGEN MURMU

SHRI JANARDAN MISHRA

SHRI MUKESHKUMAR CHANDRAKAANT DALAL

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) the details of GST rate rationalisation announced for drones and flight/motion simulators along with the manner in which these changes promote ease of doing business in the aviation and emerging technologies sector across the country, Statewise;
- (b) the number of Pilot Training Organisations (PTOs) and aviation-skilling centres benefited from the said measures since the announcement along with the manner in which the said measures have benefited them;
- (c) the assessment of the Government regarding the impact of lower GST rates and exemptions on employment generation, manufacturing and promotion of regional aviation training hubs across the country, State-wise; (d) the steps being taken by the Government to monitor the effectiveness of these reforms for expansion of the national drone ecosystem and training infrastructure; and
- (e) whether the Government proposes to set up a PTO in Sirohi district of Rajasthan and a Drone Training Centre in Dahod Lok Sabha Constituency and Jamshedpur district of Jharkhand and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a) to (d) Based on the recommendations of the GST Council in its 56th meeting held on 03.09.2025, unmanned aircrafts under CTH 8806 (drones) now attract a uniform 5% GST. Further, exemption from payment of Basic Customs Duty (BCD) and IGST has been notified vide notification No. 37/2025-Cus., dated 17.09.2025 for Flight Motion Simulators and its parts when imported by the Ministry of Defence or the defence forces or the defence public sector units or other public sector units or any other entity for the Defence Forces.

These measures promote ease of doing business by simplifying compliance through the removal of classification disputes (5% uniform rate for drones instead of multiple GST rates 5%/18%/28% which were imposed earlier on drones), and lowering the final cost of drones to boost affordability and adoption.

The impact assessment of such reforms may not be measurable in immediate run. However in longer run, these reforms are expected to provide an overall boost to

the manufacturing, employment and training in the drone ecosystem. The GST rate change would apply uniformly across the country to all sectors using drones.

(e) No such proposal is currently under consideration. However, interested applicants may apply to Directorate General of Civil Aviation (DGCA) for authorisation under Rule 34 of Drone Rules, 2021 and Drone Training Circular 01 OF 2022 dated 15.02.2022.
